

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10928-10929/2007  
(From the judgment and order dated 06/03/2007 in MFA No. 11783/2006 c/w  
11785 of 2006 of The HIGH COURT OF KARNATAKA AT BANGALORE)

MANDALI RANGANNA & ORS. ETC.

Petitioner(s)

VERSUS

T. RAMACHANDRA & ORS.

Respondent(s)

(With appln(s) for permission to file additional documents and exemption from  
filing O.T.)

Date: 10/12/2007 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.P. MATHUR  
HON'BLE MR. JUSTICE P. SATHASIVAM

For Petitioner(s) Mr. S.Balaji,Adv.

For Respondent(s) Mr. Rajesh Mahale,Adv.

Mr. Shri Narain, Adv.  
Mr. Sandeep Narain, Adv. for  
M/S. S. Narain & Co.

Mrs. Nalini Chidambaram, Sr. Adv.  
Ms. Sunita Ojha, Adv.  
Mr. Vikas Mehta ,Adv

Mr. K.V. Vijaykumar, Adv.

UPON hearing counsel the Court made the following

ORDER

As prayed by learned counsel for the Petitioners, three  
weeks' time is granted for filing rejoinder affidavit. List  
immediately after three weeks.

(K.K. Chawla)  
Court Master

(Radha R. Bhatia)  
Court Master